

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4498  
ANSWERED ON:07.09.2012  
POWER FROM KUDANKULAM NUCLEARPOWER PLANT  
Abdulrahman Shri

**Will the Minister of POWER be pleased to state:**

- (a) whether the Government has taken a decision on power sharing among different States once the Kudankulam Nuclear Power Plant starts power generation;
- (b) if so, the details thereof;
- (c) whether the State Government of Tamil Nadu has demanded entire power generated by the first unit of two 1000 MW Kudankulam Nuclear Power Project for the State;
- (d) if so, the details thereof; and
- (e) the reaction of the Union Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER ( SHRI K.C. VENUGOPAL )

(a) & (b) : As per existing guidelines for allocation of power, the entire power to be generated from Kudankulam Nuclear Power Plant (2x1000 MW) has already been allocated amongst the beneficiary State on 05.02.2004 as under :

Sl. No. Beneficiary State Power allocated (MW)

1. Karnataka	442
2. Tamil Nadu	925 (includes 10% home State entitlement)
3. Kerala	266
4. Pondicherry	67
5. Unallocated	300
Total	2000

(c) to (e) : On the request from the State Government of Tamil Nadu for allocating to them the entire power to be generated from Kudankulam Nuclear Power Plant, Ministry of Power has informed that power has already been allocated from Kudankulam Nuclear Power Plant (2x1000 MW) amongst the beneficiary States/Union Territories based on guidelines for allocation of power from Central Sector Generating Stations to the States/UTs.